Inter-State water disputes

3710. SHRI AJAY SANCHETI:

SHRI K.C. TYAGI:

Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of various Inter-State water disputes yet to be settled;
- (b) whether Government has proposed changes in the Inter-State River Water Disputes Act to resolve water disputes quickly;
 - (c) if so, the details thereof;
- (d) whether it is proposed to appoint an agency to maintain a data bank at the national level for each river basin; and
 - (e) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI HARISH RAWAT): (a) The following water disputes referred to the tribunals under Inter State River Water Disputes (ISRWD) Act, 1956 have not yet been finally settled.

| Sl. No. | Name of Tribunal | States concerned | Date of constitution | Present Status |
|------------|---|---|----------------------|--|
| 1 | 2 | 3 | 4 | 5 |
| 1 | Ravi and Beas Water Tribunal | Punjab, Haryana and Rajasthan | April, 1986 | Report and decision under section 5(2) given in April, 1987. A Presidential Reference in the matter is before Supreme Court and the matter is sub-judice. Further report under Section 5(3) pending. |
| 2. | Krishna Water Disputes Tribunal -II | Karnataka, Andhra Pradesh and Maharashtra | April, 2004 | Report and decision under section 5(2) given on 30.12. 2010. Further report under Section 5(3) to be given. |

- (b) and (c) The Inter-State River Water Disputes (ISRWD) Act, 1956, was amended in the year 2002 whereby adjudication of water disputes by the Tribunals was made time bound.
- (d) and (e) The proposal to appoint an agency to maintain a Data Bank at the national level for each river basin is at conceptual stage.

National programmes for ground water conservation

- $3711.\,SHRI$ SHADI LAL BATRA: Will the Minister of WATER RESOURCES be pleased to state:
- (a) whether Government has any proposal to formulate a national level programme for ground water conservation with a view to maintain the water table;
 - (b) if so, the details thereof and the reaction of Government thereto;
 - (c) if not, the reasons therefor; and